

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No. 8789/2016

(Arising out of impugned final judgment and order dated 12-02-2016 in CRLA No. 5490/2013 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

JASPAL

Respondent(s)

Date : 16-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Abhishek Chaudhary, AOR

For Respondent(s)

Mr. Sanchit Guru, Adv.  
Mr. Jamnesh Kumar, Adv.  
Mr. Himanshu Shekhar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the respondent seeks and is granted four weeks' time to prepare and argue the matter.

He is also permitted to file additional documents, in the meantime.

List the matter after four weeks.

(NIDHI AHUJA)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER